

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

107. I.A 1419/2018, I.A. 1508/2021, I.A. 312/2022 In
C.P.(IB)-1479(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Biostadt India Ltd

V/s.

Sonachi Industries Ltd.

Appearance

For Applicant/Liquidator: Adv. Rushikesh Dusane i/b Adv. Ajinkya
Kurdukar

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1419/2018

This application has been filed by Resolution Professional under Section 66
of the IBC against following:

Respondent No.1	Sonachi Industries Ltd,
Respondent No. 2	Jyotibhushan Tarkeshwar Tiwari,
Respondent No. 3	Laxmi Jyotibhushan Tiwari
Respondent No. 4	Padmabhushan Tarkeshwar Tiwari

Hard copy of the said I.A. has been tendered across the bar. Proxy counsel for
the applicant seeks adjournment on the ground that arguing Counsel is not
available today. At his request, the matter is adjourned to **28.08.2024**.

I.A. 1508/2021

Learned counsel for the Applicant submits that the Affidavit of Service has been filed after serving the respondent through whatsapp, the screenshot of whatsapp along with the profile of Mr. Padmabhushan Tarkeshwar Tiwari on whatsapp has been annexed to the Affidavit of Service.

List on **28.08.2024** for further consideration.

I.A. 312/2022

At the request of counsel for liquidator, the matter is adjourned to **28.08.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd/-

LAKSHMI GURUNG
Member (Judicial)